

पिछले महीने 5 फरवरी को मेरे घर में एक आदमी घुसा,

MR. SPEAKER: Mr. Pipil, You want to say something.

श्री मोहन लाल पिपिल : अध्यक्ष महोदय, आप जज हैं, सारे सदस्य यहां एडवोकेट नहीं हैं, हम रूल्स को बहुत कम जानते हैं, यह आपकी मर्जी है कि आप इसे कौन से रूल में लेते हैं।

मैं यह कह रहा था कि पिछले 5 फरवरी को मेरे घर में एक आदमी घुसा, जिसने मेरे लाइट और पावर के मीटरों को टैम्पर किया, उसके बाद वह भाग गया। थोड़ी देर बाद वह आदमी छत पर देखा गया। उसके बाद पुलिस को रिपोर्ट की गई, लेकिन उसके बावजूद भी मेरे यहां टेलीफोन आया। उसमें मुझे धमकी दी गई कि आपको मार दिया जायेगा।

इसके अलावा अगस्त, 1977 में मेरे बच्चे को भी इसी कोठी से किडनैप किया गया था लेकिन उस सिलसिले में भी आज तक कोई गिरफ्तार नहीं हुआ।

मैं दुःख के साथ आपको सूचित करता हूँ कि मेहरवानी करके इम मदन के सदस्यों की सुरक्षा का इन्तजाम कीजिए, वरना वह दिन दूर नहीं... (भयबोधान)।

MR. SPEAKER: Mr. Pipil, I am on my legs. Immediately we got the letter from Mr. Pipil, we have taken every action and a constable has been posted in his house. Every protection has been given to him. No further discussion please.

SHRI EDUARDO FALEIRO (Mor-mugao): On a point of order. After the question hour I wanted to seek a clarification from the Minister.

MR. SPEAKER: What is your point of order?

SHRI EDUARDO FALEIRO: My point of order is this. I have given notice.

MR. SPEAKER: I have already informed you about this.

SHRI EDUARDO FALEIRO: That is regarding the promotion of Mr. Vohra in the High Court. I have given two notices.

MR. SPEAKER: It has not come to me.

SHRI EDUARDO FALEIRO: It is a very serious matter.

MR. SPEAKER: You have brought to my notice. A direction was given by my predecessor that no question can be asked. There is a Direction in the manual.

(Interruptions)**

MR. SPEAKER: Don't record.

(Interruptions)**

MR. SPEAKER: Now, Papers to be laid. Dr. Chander.
(Interruptions)*

MR. SPEAKER: Do not record.

Shri R. L. Kureel then left the House.

RE. ANNUAL REPORTS OF STATE UNIVERSITIES

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, the Constitution as now envisage education to be in the Concurrent List. So when papers are laid on the Table regarding universities of various part of India, I request the Education Minister to also lay on the Table reports particularly Annual Reports of State universities because, take the instance of West Bengal, CPI (M) is making great inroads and politicising the whole thing. So, we must have an opportunity. There is demand from the university teachers.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, may I submit that this cannot be done because the mere fact that Education is in Concurrent List

**Not recorded.

will not do. Parliament has to pass a law to give executive power to the Central Government. There is yet no such law. So, this cannot be done.

SHRI EDUARDO FALEIRO. Sir. (Interruptions)**

MR. SPEAKER: Do not record.

12.07 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS EXPLAINING REASONS FOR NOT LAYING ANNUAL ACCOUNTS ETC. OF INDIAN INSTITUTES OF TECHNOLOGY, KANPUR, BOMBAY, AND KHARAGPUR AND NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI, ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4061/79].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4062/79].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1977-78 within the stipulated period of nine

months after the close of the accounting year. [Placed in Library. See No. LT-4063/79].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4064/79].

(5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Management, Calcutta, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4065/79].

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and the Audited Accounts of the Aligarh Muslim University and the Banaras Hindu University for the years 1976-77 and 1977-78 and of the North-Eastern Hill University for the years 1975-76, 1976-77 and 1977-78 and the Delhi University, Jawaharlal Nehru University, Hyderabad University and Visva-Bharati for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4066/79].

STATEMENTS EXPLAINING REASONS FOR NOT LAYING ANNUAL REPORTS AND ACCOUNTS OF KENDRIYA VIDYALAYA SANGATHAN, NEW DELHI, AND CENTRAL TIBETAN SCHOOLS OF ADMINISTRATION, NEW DELHI, FOR 1977-78 AND CERTIFIED ACCOUNTS OF NATIONAL INSTITUTE OF TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY, FOR 1977-78 WITH A STATEMENT FOR DELAY

DR. PRATAP CHANDRA CHUNDER): Sir, on behalf of Shrimati

**Not recorded.